



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/1559/2017

Date of Order: 05.07.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sunil Kumar Biswas, residing at 9,
Rishi Arabindra Road, Netaji Colony,
P.O, Ghogomali, P.S. Bhaktinagar,
District- Jalpaiguri, Pin No. 734006,
West Bengal engaged for the post
of Junior Engineer (TTA) at Bharat
Sanchar Nigam Limited, Siliguri,
West Bengal.

.....Applicant



1. Union of India service through the
Secretary, Government of India,
Ministry of Communication and
IT Department of Telecommunication
Sanchar Bhawan, 20-Ashoka Road,
New Delhi 11000.

2. The General Manager, Telecom of
Siliguri Telecom District, Bharat
Sanchar Nigam Limited, Siliguri,
Sanchar Sikhar, A.T. Mukherjee
Road, Siliguri, District- Darjeeling;
3. The Deputy General Manager, Telecom
(A&P) Office of the General Manager
Of Siliguri Telecom District, Bharat
Sanchar Nigam Limited, Siliguri, Sanchar
Sikhar, A. T. Mukherjee Road, Silliguri,
District- Darjeeling;
4. Divisional Engineer (P&A), office of the
General Manager, Telecom, Bharat
Sanchar Nigam Ltd. Siliguri, Sanchar
Sikhar, A.T. Mukherjee Road, Siliguri,
District- Darjeeling;

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5. Bharat Sanchar Nigam Ltd. Service Through the General Manager of Siliguri Telecom District, Bharat Sanchar Nigam Limited, Siliguri, Sanchar Sikhar, A. T. Mukherjee Road, Siliguri, District- Darjeeling.

.....Respondents.

For the Applicant : Mr. U. K. Kamila, Counsel

For the Respondents : Mr. D. Mukherjee, Counsel
Mr. S. Banerjee, Counsel

ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Heard ld. counsel for applicant and respondents.

2. The instant application was filed by the applicant seeking the following relief:

"8(a) To pass an order of direction upon the respondent authority concerned particularly the respondent no. 3 to release the petitioner withholding portion of salary for the period of 25.07.2007 to 31.12.2007 together with due incremental benefits to the petitioner.

(b) To pass an order of direction to the respondent authority concerned particularly the respondent no. 3 to dispose of the petitioner representations in accordance with law within stipulated period.

(c) And/or to pass any other order or orders to your Lordships may deem fit and proper."

3. Ld. Counsel for applicant submits that upon revocation of suspension, the applicant had preferred a representation dated 12.02.2008 (annexed as Annexure A-3 to the OA) followed by a reminder dated 14.08.2017 for payment of difference of the applicant's pay and allowances and that such representation is yet to be considered by the respondent authorities.

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4. Both the Id. Counsel agree that a direction may be issued upon the competent respondent authority to dispose of the said representation within a specific time frame.

5. Accordingly, without entering into the merits of this matter, we direct the respondent no. 3, who is the Deputy General Manager, Telecom (A&P) of Siliguri Telecom District to examine and dispose of the representation of the applicant dated 12.02.2008 as well as the reminder dated 14.08.2017, within a period of 6 weeks from the date of receipt of this order and to communicate the decision immediately to the applicant.

6. Needless to say that the order should be reasoned and speaking and it should be based on extant Rules and Regulations of the respondent authorities.

7. With this observation, the C.A. is disposed of. There will be no order as to costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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